

(h) if so, the efforts being made to construct flats in proportion to the number of Class-I officers and other employees ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (**Department of Posts**) —
(a) Yes, Sir.

(b) Applications for allotment of quarters are called for every year and seniority lists are prepared according to the length of service of the applicants and their type-wise entitlement of quarter. As and when quarters become available, these are allotted as per the seniority list.

(c) No, Sir. The number of flats available for Class-I officers is not more than the number of Class-I officers. However, the satisfaction level of staff quarters for Class-I officers is more than those available for other employees.

(d) The satisfaction level of staff quarters for Class-I officers is slightly more than that for other employees due to the following reasons :—

- (1) the number of Class-I officers being very limited, the satisfaction level works out to be higher.
- (2) many of these officers are heads of offices and have been allotted post-attached quarters.
- (3) as these officers have all India transfer liability, they require availability of quarters at the place of posting.

(e) No, Sir. Officers when they are posted in the Postal Circles, are only eligible for accommodation from the Postal Pool. However, when these officers are posted to the Postal Directorate, they become eligible for allotment of accommodation only from the Directorate of Estates.

(f) and (g) Does not arise in view of (e) above.

(h) Quarters are constructed depending on the availability of funds, land and other resources. However, due to the severe paucity of funds, no new projects are being taken up by the Department at present.

Department of Telecom

(a) to (d) and (h) Information is being collected and will be laid on the Table of the House.

[*English*]

Cellular Telephone and Pager

5446. SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the detailed rules and regulations governing the operation of cellphone and pager;

(b) whether there is any device to detect the cellphone call;

(c) if so, the details thereof; and

(d) if not, the reason for allowing the operation of cellphone ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) The main rules and regulations governing the operation of Cellular Mobile Telephone Service and Radio Paging Service are given in the Statement enclosed.

(b) and (c) The Cellular Mobile Telephone Service operators have been asked to provide circuits for monitoring the calls.

(d) Does not arise in view of (b) and (c) above.

STATEMENT

MAIN RULES AND REGULATIONS

A. For Operation of Cellular Mobile Telephone Service

1. The Licensee must be an Indian registered Company.
2. Total foreign equity in the licensee Company must not be more than 49% of the total equity.
3. The period of licence shall be 10 years which may be extended at the discretion of Telecom Authority.
4. The Licensee shall commission the Service within 12 months of signing the Licence Agreement or the effective date of the licence, whichever is earlier.
5. The service shall conform to the Groupe Speciale Mobile or Global System of Mobile Communications (GSM) standards.
6. The service will be provided within the ceiling tariff fixed by the Telecom Authority.
7. The Licensee will pay a licence fee to the Telecom Authority, in addition to access and junction charges to the Deptt. of Telecommunication.
8. The licensee will also pay Wireless Licence Fee, WPC (Wireless Planning and Co-ordination Wing) royalty, GSM MOU (Memorandum of Understanding) charges, etc.
9. The licences have been issued on a non-exclusive basis.

B. For Operation of Radio Paging Service

1. The licensee must be an Indian registered Company.
2. Total foreign equity in the bidding company must not be more than 49% of the total equity.

3. The period of licence shall be 10 years which may be extended at the discretion of Telecom Authority.
4. The Licensee shall commission the Service within 12 months of signing the Licence Agreement or the effective date of the Licence, whichever is earlier.
5. The service shall conform to the POCSAG (Post Office Code Standing Advisory Group) standards.
6. The service will be provided within the ceiling tariff fixed by the Telecom Authority.
7. The Licensee will pay a licence fee to the Telecom. Authority, in addition to access and junction charges to the Deptt. of Telecommunication.
8. The Licensee will also pay wireless Licence Fee, WPC (Wireless Planning and Coordination Wing) Royalty, etc.
9. The licences have been issued on a non-exclusive basis.

[Translation]

Special Central Assistance to Madhya Pradesh

5447. SHRI FAGGAN SINGH KULESTE : Will the Minister of WELFARE be pleased to state :

(a) the names of the schemes for which special Central assistance is given to Madhya Pradesh and the criteria adopted for it;

(b) the details of the amount of Central assistance alongwith the details of schemes for which it was given during the years 1994-95, 1995-96 and 1996-97;

(c) whether the above funds are given by the Union Government directly through District Collectors/Heads of the Department; and

(d) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) A statement is laid on the table of House.

(c) The funds are released directly to the State Governments.

(d) Does not arise.

STATEMENT

Special Central Assistance is given to the State Govts. as an additive to their Special Component Plans for the Scheduled Castes and it is not given to finance any particular scheme. The criteria adopted for release

of Special Central Assistance to States/UTs for their Special Component Plans are given below :

(a) On the basis of SC population of States/UTs	...	40%
(b) On the basis of relative backwardness of the States/UTs	...	10%
(c) On the basis of percentage of SC families in the States/UTs covered by composite economic development programmes in the plan to enable them to cross the poverty line	...	25%
(d) On the basis of percentage of Special Component Plan to the Annual State Plan as compared to the SC population percentage in the States/UTs	...	10%
(e) On the basis of programmes for specially vulnerable groups among SCs namely sweepers, scavengers, bonded labourers, etc.	...	10%
(f) On the basis of implementation of Special Component Plan during previous year	...	5%

The details of amount given as Special Central Assistance to Special Component Plan to Madhya Pradesh during 1994-95 to 1996-97 are given below :

Year	Amount given (Rs. in lakhs)
1994-95	2097.57
1995-96	2425.33
1996-97 (as on date)	1215.87

2. Special Central Assistance is also given to the States to support their Tribal Sub Plans for Sch. Tribes. The criteria for allocation of Special Central Assistance for Tribal Sub Plans to States/UTs are as under—

The share of the three programmes under broad strategy of Tribal Sub-Plan namely TSP (ITDP), MADA (Pockets) and primitive tribes from the total amount of Special Central Assistance (SCA) is calculated in proportion to the Sch. Tribe population covered under each programme. The Inter-State allocation of SCA for these programmes are made as under :

(a) ITDP : For allocation of SCA to ITDPs, the States are grouped into three categories. Category 'A' consists of States with substantial areas predominantly inhabited